

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF V S MATRIX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	V S MATRIX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14.06.1990
3.	Authority under which corporate debtor is incorporated / registered	ROC-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1990PTC040510
5.	Address of the registered office and principal office (if any) of corporate debtor	486, F I E, PATPARGANJ, DELHI DL 110092 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated 30.08.2019 Date of Communication to IRP- 23.09.2019
7.	Estimated date of closure of insolvency resolution process	26.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	VINEET AGGARWAL IBBI/IPA-001/IP-P00475/2017-18/10818
9.	Address and e-mail of the interim resolution professional, as registered with the Board	PLOT NO. 2, SAMPURNANAND NAGAR SIGRA, VARANASI UP-221010 E-MAIL: vntg631@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-165, JANGPURA-B, NEW DELHI-110014 E-MAIL: vntg631@gmail.com PH. NO. 011-24377675
11.	Last date for submission of claims	08.10.2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NAME THE CLASS(ES)- N/A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. N/A 2. N/A 3. N/A
14.	Relevant Forms and Details of authorized representatives are available at:	A) www.ibbi.gov.in/home/downloads B) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the V S Matrix Private limited on 30.08.2019.

The creditors of V S Matrix Private Limited are hereby called upon to submit their claims with proof on or before 08.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.- **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

VINEET AGGARWAL
IBBI/IPA-001/IP-P00475/2017-18/10818
INTERIM RESOLUTION PROFESSIONAL

DATE: 23.09.2019
NEW DELHI